

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.432 of 2021

....

Ajoy Marandi Petitioner

Versus

The State of Jharkhand Opposite Party

....

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. M.B.Lal, Adv.
For the State : Mr. Abhay Kumar Tiwari, APP

....

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

03/09.09.2021 Office is directed to call for the scanned copy of the order-sheets from the court by which the age of the juvenile-accused has been assessed.

Further, call for the social investigation report from the court concerned as well as medical report of the victim and also a report from the concerned Board regarding the consideration made under Section 15 of the Juvenile Justice (Care & Protection of Children) Act, 2015.

Put up this case after receipt of the same.

(Rajesh Kumar, J.)